

MITTAL GROUP OF BAILADILA

1983. Shri Indrajit Gupta : Will the Minister of Power be pleased to state :

(a) whether the Union Government have handed over a 1000 megawatt power project at Bhadrawati (Maharashtra) to Mittal Group of Bailadila;

(b) if so, whether the Union Government have violated the rules and without the approval of PIPB, CCEA and CEA, the power project was given to Mittals;

(c) if so, the details thereof; and

(d) the steps Government now propose to take in this regard?

The Minister of State in the Ministry of Power (Shrimati Urmilaben Chimanbhai Patel) : (a) No, Sir.

(b) to (d) Do not arise.

[Translation]

SURATGARH THERMAL POWER PLANT

1984. Shri Manphool Singh : Will the Minister of Power be pleased to state :

(a) whether the construction work of Suratgarh Thermal Power Plant is going on;

(b) whether construction is being taken up by State Government;

(c) if so, the details thereof;

(d) whether State Government has requested for financial assistance; and

(e) if so, whether first unit of the plant is likely to start functioning within one year?

The Minister of State in the Ministry of Power (Shrimati Urmilaben Chimanbhai Patel) : (a) to (c) Yes, Sir. The construction work of Suratgarh Thermal Power Station, Stage-I (2x250 MW), being executed by the Rajasthan State Electricity Board, is in progress.

(d) Yes, Sir.

(e) No, Sir. The first Unit of the project is likely to be commissioned in March, 1997.

[English]

FOURTH UNIT OF RAICHUR THERMAL POWER PLANT

1985. Shri A. Venkatesh Naik : Will the Minister of Power be pleased to state :

(a) whether the Government have any proposal to set up Fourth Unit of Raichur Thermal Power plant during 1995-96; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Power

(Shrimati Urmilaben Chimanbhai Patel) : (a) and (b) The fourth Unit of Raichur Thermal Power Plant (210 MW) has been commissioned on 29-9-1994.

SUBSIDY TO FERTILIZER PRODUCERS

1986. Shri Upendra Nath Verma : Will the Minister of Chemicals and Fertilizers be pleased to state :

(a) whether excess subsidy is being paid to the fertilizer products by the FICC;

(b) if so, the details thereof;

(c) whether this is causing heavy drain on the exchequer; and

(d) if so, the steps taken to investigate the matter and to take corrective measures in this regard?

The Minister of State in the Ministry of Chemicals and Fertilisers, and Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Department of Electronics and Department of Ocean Development (Shri Eduardo Faleiro) : (a) No, Sir.

(b) to (d) Do not arise.

RULES FOR RELAXATION OF ALLOTMENT OF GOVERNMENT HOUSES

1987. Shri Rajnath Sonkar Shastri : Will the Minister of Urban Affairs and Employment be pleased to state :

(a) whether Rules SR 317-B-25 provides for relaxation of allotment of government houses but reasons for doing so have to be recorded;

(b) if so, were the reasons recorded while O.T.A. and if so, the details of main reasons which prompted the sanction of O.T.A. (out of turn allotment);

(c) whether out of turn allotment clause, in rule SR 317-B-9 had been omitted long time back; and

(d) if so, when and the reasons for making O.T. As between 1990 to 1995 in large number?

The Minister of State in the Ministry of Urban Affairs and Employment (Shri P. K. Thungon) : (a) Yes, Sir.

(b) to (d) Out of turn allotments have been sanctioned by the competent authority on the basis of the reasons advanced by the applicants in their applications. The main reasons cited are illness in the family, exigency of work, exorbitant rents etc.

Under SR-317 B-9, Director of Estate was delegated the power of giving out-of-turn allotment to an officer on ground of serious illness of self or a member of his family in consultation, if considered necessary, with the prescribed medical authority. Since out-of-turn allotment for reasons other than serious illness/medical reasons was being given under SR-317-B-25 and even allotment made under SR-317-B-9 were actually being given after taking approval of the concerned Minister, in the year 1972, Government

decided that all out-of-turn allotments may be made under the provision of SR-317-B-25.

FORMER ARMY CHIEF OF PAKISTAN'S STATEMENT ON M-11 MISSILES

1988. Shri Udaysingrao Galkwad : Will the Minister of External Affairs be pleased to state :

(a) whether attention of the Government has been drawn to certain reports indicating that former Army Chief of Pakistan during his address to academic and Clinton Administration officials in Washington has confirmed that Pakistan has received M-11 missiles and technology from China;

(b) whether such reports have also confirmed that such deal of M-11 Missiles was ratified by said former Chief of Pakistan Army;

(c) if so, the full facts of these reports;

(d) whether the Government have taken up the issue with China and Pakistan; and

(e) if so, the details thereof and if not, the reasons therefor?

The Minister of External Affairs (Shri Pranab Mukherjee) : (a) to (c) Government have seen press reports where in it has been reported that Pakistan's former Chief of Army Staff, Gen. (Retd.) Mirza Aslam Beg, during a presentation at Henry L. Stimson Centre in Washington stated, inter alia, that it was he who had signed the contract for the supply of M-11 missile technology to Pakistan.

(d) and (e) Government have in their discussions with the Chinese Government emphasised that the supply of sophisticated arms and technology including missiles to Pakistan poses a threat to India's security. The Chinese authorities have taken note of our concerns.

[Translation]

SHORTAGE OF FERTILIZERS

1989. Shri Rampal Singh : Will the Minister of Chemicals and Fertilizers be pleased to state :

(a) whether the Government are importing fertilizers to meet its shortage in the country at present;

(b) if so, whether Government propose to formulate a scheme to meet its recruitment in the country itself;

(c) if so, the details thereof; and

(d) the time by which country would become self-reliant in the field of Chemical fertilizers under the present scheme?

The Minister of State in the Ministry of Chemicals and Fertilisers, and Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Department of Electronics and Department of Ocean Development (Shri Eduardo Faleiro) : (a) Yes, Sir.

(b) to (d) Within the constraints of the availability of raw materials and feedstocks required for production of

fertilizers in the country, concerted efforts have been made to build up new capacities and expand the existing capacities. Fertiliser companies have also been encouraged to set up joint venture in other countries richly endowed with the required raw materials and feed stocks.

[English]

QUALITY OF FERTILISERS

1990. Shri M. Ramanna Rai : Will the Minister of Chemicals and Fertilizers be pleased to state :

(a) whether the fertilizers produced in the country is of the international standard;

(b) the machinery available in India to check the quality and worthiness of the fertiliser supplied to farmers; and

(c) the ways to check adulteration of fertilisers produced domestically?

The Minister of State in the Ministry of Chemicals and Fertilisers, and Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Department of Electronics and Department of Ocean Development (Shri Eduardo Faleiro) : (a) The fertilisers produced and sold to the farmers in the country are required to conform to the standards laid down in schedule-I to the Fertiliser (Control) Order, 1985 (FCO) issued under Essential Commodities Act., 1995.

(b) and (c) The sale of fertilisers to the farmers is subject to the quality regulations under the FCO which empowers the State Government to take action on the complaints regarding sale of spurious, non-standard and adulterated fertilisers. To monitor the quality of fertilisers sold to the farmers, 55 Fertiliser Quality Control Laboratories including a Central Quality Control & Training Institute at Faridabad and its 3 Regional Laboratories one each at Bombay, Calcutta and Madras—have been set up in different parts of the country. Those laboratories analyse the samples of fertilisers drawn by Fertiliser Inspectors notified by the State Governments. In case of deviations from the prescribed norms, legal action is taken by the State Governments against the agencies found responsible.

NEYVELI PROJECT

1991. Shri Anand Ratna Maurya : Will the Minister of Power be pleased to state :

(a) whether any power purchase agreement has been finalised for Neyveli project in Tamil Nadu;

(b) if so, the details thereof;

(c) whether the Counter guarantee has also been granted in this regard; and

(d) if so, the other steps being taken by the Government to start the work of this project quickly?

The Minister of State in the Ministry of Power (Shrimati Urmilaben Chimanbhai Patel) : (a) No, Sir.

(b) Does not arise.